IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.7397 of 2019

Mithilesh Kumar & Others .... …. Petitioners
Versus
The State of Jharkhand & Others .... Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Navneet Sahay, Advocate
For the Respondent Nos.1-3 : Mr. Deepak Kumar Dubey, A.C. to A.G.
For the Respondent Nos.4 & 5 : Mr. Sanjay Piprawall, Advocate

------

05/25.06.2020 Heard Mr. Navneet Sahay, learned counsel for the petitioner and Mr. Deepak Kumar Dubey, learned counsel for respondent nos.1, 2 and 3 and Mr. Sanjay Piprawall, learned counsel for respondent nos. 4 and 5.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for petitioner submitted that identical matter is pending as W.P.(S) No.7376 of 2019 and on 22.02.2020, certain issues were framed in that writ petition.

Let this matter be tagged along with W.P.(S) No.7376 of 2019.

Learned counsel for respondents are directed to file counter affidavit within a period of four weeks.

Let the names of learned counsel, Mr. Deepak Kumar Dubey and Mr. Sanjay Piprawall be reflected in the cause list on behalf of respondent nos.1, 2 and 3 and on behalf of respondent nos.4 and 5 respectively.

(Sanjay Kumar Dwivedi, J.)

Anit